

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00841/2018

Jabalpur, this Friday, the 16th day of November, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Munni Devi Rohane
W/o Late Shri Rajesh Kumar Rohane
Aged about 42 years
Dhanwantri Nagar,
Jabalpur (M.P.) 482001

-Applicant

(By Advocate –Shri Somesh Awasthi)

V e r s u s

1. Union of India,
Through its Secretary
Ministry of Defense
Room No.234
South Block
New Delhi 110011

2. Sanik Hospital
Military Hospital Cantt.
Jabalpur
Jabalpur 482001

3. The Principal Controller of Defense
Office of Principal C.D. A. (Pensions)
Allahabad
Draupadi Ghat
Uttar Pradesh 211014

- Respondents

(By Advocate –Shri S.P. Singh)

O R D E R (ORAL)
By Navin Tandon, AM:-

The applicant is a widow of Late Rajesh Kumar Rohane who was working with respondent No.2 as Peon. The husband of applicant expired on 31.08.2016.

2. The applicant in this Original Application has prayed for the following reliefs:-

“8(i) This Hon’ble Tribunal may kindly be pleased to direct the respondents to disburse the amount of Pension and other benefits of the applicant.

8(ii) This Hon’ble Tribunal may kindly be pleased to hold that the action of the Respondents in paying family pension and other benefits to the mother of the husband of the applicant is bad in law and contrary to settle position of law.

(iii) Any other relief, which this Hon. Tribunal deems fit together with costs of this litigation.”

3. It is submitted by the applicant that her husband Late Shri Rajesh Kumar Rohini while in service had included the name of his mother Smt. Kusum Rohane in the service record for the purpose of pensionary benefits. She further submits that during service period, the applicant’s husband had submitted an affidavit dated 18.08.2001 to enroll his wife name i.e. the applicant in the service records. But the respondents have failed to disburse the pensionary benefits in spite of repeated efforts.

4. Learned counsel for the applicant submits that the applicant would be satisfied if she may be permitted to make a comprehensive representation to the competent authority of the respondents which may be directed to be disposed of in accordance with law within a time bound fashion.

5. Shri S.P. Singh, learned Senior Central Govt. Standing counsel appears on behalf of the respondents on receipt of advance copy of O.A. and submits that he has no objection if this Original Application is decided in above terms.

6. In view of the above submissions, this Original Application is disposed of at admission stage itself, without going into the merits of the case, by permitting the applicant to make a comprehensive representation in regard to her grievances to the competent authority of the respondents within a period two weeks from the date of receipt of a certified copy of this order. On receipt of such representation, the competent authority shall consider and decide the same in accordance with the law/rule and pass a reasoned and speaking order within a period of 60 days thereafter.

The decision so taken shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member